

By FAX/ SPEED POST/ BY SPECIAL MESSENGER

OUT TODAY

SUPREME COURT OF INDIA  
CASH & ACCOUNTS-II

Dated: 20.4.2015

To: All Nationalized Banks  
Sir,

I am to inform you that the following amount is available with Supreme Court of India for being kept in Fixed Deposit for the period indicated against the amount to be invested.

| <b>Sl. No.</b> | <b>Amount</b>   | <b>Present maturity of the FDR</b> | <b>period of deposit</b> |
|----------------|---|------------------------------------|--------------------------|
| 1              | Rs.6,84,58,388/- (Rupees Six Crore Eighty Four Lakh Fifty Eight Thousand Three Hundred Eighty Eight ) along with interest subject to TDS. | 16.05.2015                         | Six Months               |

You are requested to offer, in sealed cover, the highest rate of interest for the above deposit in the following format, failing which the quotation will summarily be rejected :-

| <b>Amount</b> | <b>Period of investment</b> | <b>Rate</b> | <b>Rate valid upto</b> | <b>Net Worth of the bank.</b> |
|---------------|-----------------------------|-------------|------------------------|-------------------------------|
|               |                             |             |                        |                               |

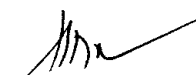
The offer should be handed over personally to the undersigned under acknowledgment upto **5.00 p.m. on 14.05.2015 (THURSDAY)**. **No offer will be entertained after the stipulated date and time. The rate offered in response to this letter must be valid till 16.5.2015. The amount and date of opening of the bid should be mentioned on the sealed cover in which the offer is sent 'failing which the sealed cover shall not be entertained'.** The sealed cover shall be opened in the Chamber of the Registrar (Admn. G.) **at 5.30 p.m.** on the same day. Your authorized representative is requested to remain present in the chamber of the Registrar at that time.

Opening of the tender shall be followed by open bidding for quoting rate higher than the highest rate offered in writing by any bank in response to this letter. **The highest rate offered by any bank in response to this letter will be taken as floor/ reserve rate and bidding will be permissible only at a higher rate.** The bids will have to be given on the spot and the highest bid will be accepted by Registrar (Admn.G). In case, the interest rate offered by more than one banks is same, the deposits will be given to the bank having highest net worth.

You are, therefore, requested to authorize an officer for attending the office of Registrar (Admn. G.) to offer a rate higher than the rate quoted in the tender.

Thanking you.

Yours faithfully,

  
( P.S.N. MURTHY )  
A.R.-cum-D.D.O.  
Supreme Court of India